

Corrigendum

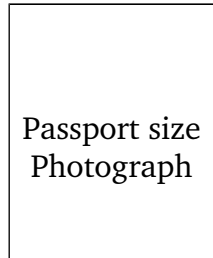
This is with reference to the Notice dated 11.05.2016 which was published in respect of allotment of Chambers to the Advocates in the New High Court Building at Gomti Nagar, applicants may please note the following amendment in the **application form** as under :

At Point No.- 14 : 'Number of cases of independent appearance in Lucknow Bench of the High court during the period from 1st of January, 2011 to 31st December, 2015', is amended to be read as :

' Number of cases of independent appearance in Lucknow Bench of the High court during the period from 1st of January, 2009 to 31st December, 2015.'

(Rajendra Singh)
Senior Registrar

Appendix 'A'
**APPLICATION FORM FOR THE ALLOTMENT OF
CHAMBER IN THE NEW HIGH COURT BUILDING AT
GOMTI NAGAR**



1. Name of the applicant (in capital letters):
2. Father's Name :.....
3. Permanent Address of the Applicant :.....
4. Local Address of the Applicant :.....
5. Date of Birth :.....
6. Date of Registration in U.P Bar Council:.....
Registration No.-.....
7. Date of Registration in Oudh Bar Association:.....
Registration No.-.....
8. Advocate Roll No. as issued by High Court, Allahabad :.....
9. Length of Practice in High Court, Lucknow Bench, Lucknow.....
10. Whether the applicant was allotted any chamber in the High Court
previously? If yes, details thereof :
.....
.....
11. Whether the applicant has been the Chief Allottee in the High Court
previously? If yes, mention the name of the Co-Allottees :
.....
.....
.....
12. Whether the father/mother/son/daughter of any other member
of the family was allotted a chamber in the High Court? If yes, details
thereof :.....
.....
13. Whether the applicant is physically handicapped ? If yes, give
details (enclose disability certificate).....
.....

2.

14. Number of Cases of independent appearance in Lucknow Bench of the High Court during the period from 1st of January, 2009 to 31st December, 2015 :

15. Whether any proceedings under Contempt of Courts Act, 1971 has been initiated or culminated into conviction against him/her, if yes, details thereof :

16. Whether any criminal case is pending or he/she has been convicted, if yes, details thereof :

I undertake that the information given above is true. In case any of the information is found to be false or misleading the applicant shall lose his right to allotment and even after allotment, the committee shall have absolute right to cancel the allotment.

Date:

Signature of applicant

Place:

Details of Demand Draft :

(Drawn in favour of the Registrar, Advocate Chamber, High Court, Lucknow)

Demand Draft No.-..... Issuing Date:.....

Amount :- Rs. 25,000/- (Rs. Twenty-five thousand only)

Payable at :

.....cut here.....cut here.....

RECEIPT

(TO BE FILLED BY APPLICANT)

Received Application from

Registration No.-.....

along with Demand Draft No.-. of Rs. 25,000/- (Rs. Twenty-five thousand only)

Payable at

Date :